

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 111

CP (IB) No. 337/Chd/Pb/2022

IN THE MATTER OF:

Bhawani seals

...Petitioner-Operational Creditor

Vs.

Nuway Organic Naturals India Limited

... Respondent-Corporate Debtor

Under Section: 9, IBC 2016

Order delivered on 04.04.2024

CORAM:

**SHRI. L.N. GUPTA,
HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)**

PRESENT:

For the Petitioner : Mr. Deepankur Sharma, Advocate

For the Respondent : None

ORDER

It is stated by learned counsel for the petitioner-Operational Creditor that the matter has been settled between the parties and the entire payment has been received. It is stated by learned counsel for the petitioner that on instructions, he may be permitted to withdraw the present petition. Keeping in view the statement made by learned counsel for the petitioner, present petition i.e. **CP (IB) No. 337/Chd/Pb/2022 is dismissed as withdrawn.** File be consigned to the record room.

Sd/-

**(L.N. GUPTA)
HON'BLE MEMBER (T)**

Sd/-

**(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)**